

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 30 SEP 1994

APPLICATION NO: 876 of 1994.

APPLICANTS:- Sri.A.V.Ramaswamy, Bangalore.

v/s.

RESPONDENTS:- The Local Audit Officer(AF), Bangalore and  
three Others.

To

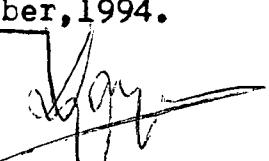
1. Sri.A.V.Ramaswamy,  
S/o.Late Sri.Venkataramaiah,  
No.134,Giri Nilaya,  
Second Main Road,Fourth Cross,  
R.K.Layout Second Stage,  
Padmanabhanagar, Bangalore-560 070.
2. Sri.G.Shanthappa,  
Additional Central Government  
Standing Counsel,High Court Building,  
Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 22nd September, 1994.

ISSUED on  
30/9/94 18

  
O/C - DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.876/94

THURSDAY THIS THE TWENTY SECOND DAY OF SEP., 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri A.V. Ramaswamy,  
Aged 59 years,  
S/o late Shri Venkataramaiah,  
134, Giri Nilaya,  
II Main Road, IV Cross,  
R.K. Layout II Stage,  
Padmanabhanagar,  
Bangalore - 70

Applicant

( Applicant in person )

v.

1. The Local Audit Officer (AF),  
J.C. Nagar,  
Hebbal, Bangalore - 6

2. The Controller of Defence  
Accounts (AF),  
107, Rajpur Road,  
Dehradun, U.P. State

3. The Controller General of  
Defence Accounts, West Block,  
Vth, R.K. Puram,  
New Delhi - 110 066

4. The Union of India  
represented by  
Secretary to the Govt. of India,  
Ministry of Defence, South Block,  
New Delhi- 110 001

Respondents

( By learned Standing Counsel )  
Shri G. Shanthappa

O R D E R

MR. T.V. RAMANAN, MEMBER (A)

Admit.

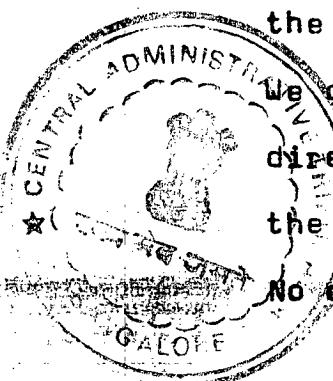
2. We have heard the applicant who is present  
before us as also the learned Standing Counsel  
appearing for the respondents.



3. This case is in all fours with the cases decided by us on 13th September, 1994, in O.A. Nos. 822 and 824 of 1944, in that the respondents denied the applicant the benefit of daily and mileage allowances for local journeys performed in the course of official duties, as claimed by him. We had stated that the cases of applicants therein stood covered by O.M. No. 19030/1/76-E. IV (B) dated the 30th January, 1978, issued by the Ministry of Finance, Department of Expenditure. Accordingly, in this case also by applying the aforesaid O.M., the pending claims of the applicant shall be disposed of by the respondents. If any amount already paid to him towards daily and mileage allowances has been recovered from him, the same should also be refunded to the applicant.

We direct the respondents to comply with this direction within a period of two months from the date of receipt of a copy of this order.

No order as to costs.



Sdr

over

MEMBER (A)

Sdr

over

VICE CHAIRMAN

TRUE COPY

Central Administrative Tribunal  
Bangalore Bench  
Bangalore

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